

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00305/2019
Chandigarh, this the 01st day of April, 2019

...
CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)

...

Surinder Singh son of late Malwa Ram, aged about 63 years, resident of House No. 2001, Sector 28, Chandigarh, Ex. Junior Assistant, Depot No. III, CTU, Chandigarh – 160002.

....**Applicant**

(Present: Mr. K.C. Chaudhary, Advocate)

Versus

1. Union Territory Chandigarh through Home Secretary-cum-Secretary Transport, U.T. Chandigarh, Sector 9-D, Chandigarh – 160002.
2. Divisional Manager-cum-Director Transport, Union Territory, Chandigarh, Industrial Area, Phase-I, U.T. Chandigarh – 160002.
3. General Manager, Chandigarh Transport Undertaking, Depot No. III, Sector 25, Chandigarh at present Industrial Area, Phase-I, U.T. Chandigarh – 160002.

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Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Heard.
2. We are not inclined to entertain this O.A. as the order challenged herein has already been quashed in earlier round of litigation in O.A. No. 060/00183/2015 decided on 23.11.2017, filed by the applicant.
3. At this stage, learned counsel prayed that he may be allowed to withdraw the O.A., to enable the applicant to file an execution application for redressal of his grievance.
4. Ordered accordingly.

(P. GOPINATH)
MEMBER (A)

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(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 01.04.2019